

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 121

IA No. 2228/2023, 1496/2023, 2631/2023
256/2024, 555/2024, 964/2024
In
CP (IB) No. 521/Chd/Hry /2019
(Admitted)

IN THE MATTER OF:

Corporation Bank

...Petitioner/ Financial Creditor

Vs.

SRS Healthcare & Research Centre Ltd.

...Respondent/ Corporate Debtor

Under Section: 7, 33, 19(2), 60(5), IBC 2016

Due to paucity of time, the matter could not be taken up today, hence
the matter is adjourned to 21.08.2024.

-sd-
Court Officer

July 22, 2024
SM